

No.PCB/BCE/OA No.54 of 2016/ 2021-22/

Date:

To,
The Member Secretary,
Karnataka State Pollution Control Board,
No.49, Parisara Bhavan,
M.G.Road, Bengaluru- 560001

//Kind Attn: Legal Section//

Sir,

Sub : Submission of action taken in respect of O. A.No.54 of 2016 -reg.

Ref : Meeting held at Board Office on 19.11.2021

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With reference to the above subject, as per the discussion held with Legal Section Board Office on 3.2.2022 the following action taken with respect to OA No.54 of 2016 (SZ) and details are as follows.

I. Actions taken with respect M/s BBMP Civil Slaughter House, Tannery Road, Frazer Town, Bengaluru.

- Board has issued Prohibitory orders under the provisions of Water (Prevention and Control of Pollution) Act 1974 vide No.10 dated 19.04.2018.
- Board has filed the criminal case against the BBMP authorities during 2013 for non compliances under Water Act (CC No.1065/2013) and the case is under hearing stage.
- Regional Senior Environmental Officer, Bangalore City has issued the Notice of Proposed Direction under section 33(A) of Water (Prevention and control of Pollution) Act 1974 as per the joint monitoring team recommendation on 29.07.2017.
- Regional Office inspected the Slaughter house on 16.06.2021, as per the observations and continued violations, it is recommended for levying Environmental Compensation for violations under the provisions of Water (Prevention and Control of Pollution) Act 1974.
- Board has addressed DO letter to Administrator Sri. Gaurav Gupta, IAS of BBMP vide DO letter No.PCB/WMC/2020-21/5289 dated 20.02.2021.
- Board has addressed DO letter to Administrator Sri. Gaurav Gupta, IAS of BBMP vide DO letter No.226 dated 27.10.2021.
- Board has issued Closure Order under section 33 (A) of Water (prevention & Control of Pollution) Act 1974 and Section 31 (A) of Air (Prevention and control of Pollution) Act 1981 on 28.1.2022.

II. Actions taken with respect M/s MEG & Center, Ulsoor Bengaluru.

As per Hon'ble NGT Order dated 10.06.2021 in the matter of OA 54 of 2016 (SUO Moto by NGT V/s Govt. of Karnataka and Others), the MEG 'Training Institute' was inspected by the Joint Committee on 14.05.2020. As per the observations made by the committee during the inspection, the report dated 10.08.2020 was filed before Hon'ble NGT. As per the records of Regional Office Bengaluru City East, M/s MEG & Center authorities have established and

operating 100 KLD STP to treat the sewage generated from various building within the institute without obtaining permission from the Board.

As per the directions of Hon'ble NGT order dated 14.08.2020 and recommendations of Joint Committee, Regional Office Bengaluru City East has addressed a letter to MEG Center for making application for obtaining permission for operation of existing 100 KLD STP. M/s Garisson Engineers (North) has submitted a reply to this Office notice and stated that, they are in the process of making application for obtaining permission from KSPCB.

Also, as per recommendations of Hon'ble NGT dated 23.09.2021 in the matter of OA 54 of 2016 (SUO Moto by NGT V/s Govt. of Karnataka and Others), environmental compensation of Rs.2,94,60,000/- was imposed for non-compliance of the discharge standards in 100KLD STP operated by MEG and it is also directed that M/s Madras Engineering Group and Centre shall apply for consent for operation of existing STP and to construct an additional STP to treat 4200 KLD of sewage generated from MEG Centre in time bound manner.

As the MEG authorities have not taken steps for making application for obtaining CFE/CFO from Board, RSEO, Bengaluru City has issued NPD 25.10.2021.

In the meantime, M/s MEG & Center authorities have submitted reply on 11.08.2021, 16.10.2021, 22.11.2021, 20.12.2021 which is not acceptable and as per the reply letter, they stated that, to obtain CFE and CFO for STP, in the consent fee structure nowhere mentioned that, Army establishments needs to take prior consent and deposit fees, Also informed that Military Engineer services is a not profit central Govt department under Ministry of Defence which provided essential services to the Armed forces and defence establishments. Also stated that , as the non-applicability of the fee structure being a non-industrial organization, the requirement of payment of fees for establishment and running of STPs is not justified and requested to reviewed the decision on applicability of fee payments.

Now, the authorities of M/s MEG & Center has submitted one more letter dated 04.01.2022 informed that, they have planned STP's for Bengaluru Military Station in two phases (ie., Phase-I, Phase-II) and Phase-I is approved by Integrated Headquarters of Ministry of Defense (Army) on 31.03.2020, after which planning for execution commenced immediately. They have selected about 22 locations and total capacity to treat sewage 5285 KLD with STP's of various capacities.

Further, M/s MEG & Center authorities have requested that, in the consent fee structure, there is no provision for Army Establishments/Stations in Karnataka taking prior consent & depositing fees for operation of STP's. Also Military Engineer Service is a not-for profit Central Govt. Department under Ministry of Defense which provides essential services to the Armed Forces & Defence Establishments. And in view of the non-applicability of the fee structure being a non-industrial organization, the requirement of payment of fees for establishment and running STP's is not justified or may be urgently reviewed at KSPCB end. Also requested to issue No Objection certificate for the 22 STP's of overall capacity 5285 KLD without any fee as this is a transaction between two Govt. Agencies.

In view of the above, the request letters submitted by the authorities addressed the letter to B.O seeking concurrence on the consent fee structure to be considered for Army Establishments/Stations in Karnataka and issue of NOC without any fees as per the request submitted by the authorities.

III. Actions taken with respect M/s Ulsoor Lake BWSSB 2.0 MLD STP, Ulsoor, Bengaluru.

M/s BWSSB has established a 2.0 MLD STP at Ulsoor Lake Bengaluru and they have obtained consent for operation for operation of 2.0 MLD STP under the provisions of Water (Prevention and Control of Pollution) Act 1974 and the same is valid for the period upto 30.06.2022.

Further as per the Hon'ble NGT Central Monitoring Committee, Ministry of Jal Shakti, GOI in the matter of OA No.673/2018, Regional Office, Bengaluru City East is monitoring the treated water quality from the outlet of the 2.0 MLD STP at Ulsoor Lake Bengaluru.

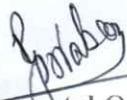
As per the analysis reports of treated effluent collected from the outlet of 2.0 MLD STP, the analysis results of samples collected on 18.06.2020(Legal Sample),18.06.2020 (Regular sample), 18.11.2020, 04.01.2021, 01.02.2021, 01.03.2021,01.04.2021,03.05.2021, 08.06.2021, 28.07.2021,10.08.2021, 07.09.2021 reveals that the samples of treated effluent are non- conforming to the standards. The Regional Office has addressed analysis fee demand invoices and notices to BWSSB. In response, the BWSSB authorities have submitted a reply to the Regional Office, and the same is not satisfactory.

Also, as per recommendations of Hon'ble NGT dated 23.09.2021 in the matter of OA 54 of 2016 (SUO Moto by NGT V/s Govt. of Karnataka and Others), an environmental compensation of Rs.2,94,60,000/- was imposed for non-compliance of the discharge standards in 2 MLD STP operated at Ulsoor Lake by BWSSB. But till date BWSSB authorities have not communicated letters in response of payment of Environmental Compensation levied by Hon'ble NGT.

Hence, the Regional Senior Environmental Officer, Bangalore City has issued Notice of Proposed directions under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 on 26.10.2021.

The Regional Office, Bengaluru City East is monitoring the treated water quality from the outlet of the 2.0 MLD STP at Ulsoor Lake Bengaluru and collected the samples from the outlet of 2.0 MLD STP, the analysis results of samples collected on 08.11.2021 (Regular Sample) 08.12.2021 (Legal Sample) and 04.01.2022 (Regular sample), reveals that the samples of treated effluent are non- conforming to the standards. The Regional Office has addressed notices to BWSSB in this regard. In response, the BWSSB authorities have submitted a reply to the Regional Office, and the same is not satisfactory.

This is for your kind information.


Environmental Officer
Bengaluru City East




No: PCB/BCE/678/2021-22/1127

Date: 01 FEB 2022

To,
The Member Secretary,
Karnataka State Pollution Control Board,
No.49, Parisara Bhavan,
Church Street, MG Road,
Bengaluru-560001

PS
DISPATCHED

//Kind Attn: SEO, Infrastructure Cell//

Sir,

Sub : Requisition for issue of concurrence in respect of letter submitted by M/s MEG & Center – Reg.

Ref : 1. Hon'ble NGT Order dated 10.06.2020 in the matter of OA 54 of 2016 (SUO Moto by NGT V/s Govt. of Karnataka and Others)
2. Inspection of MEG training institute by the Joint Committee on 14.05.2020.
3. Joint Committee report dated 10.08.2020 filed before Hon'ble NGT.
4. Hon'ble NGT Order dated 14.08.2020 in the matter of OA 54 of 2016 (SUO Moto by NGT V/s Govt. of Karnataka and Others)
5. Joint Inspection of MEG training institute by the Officers of this Office on 28.07.2021
6. Reply submitted by MEG vide their letters dated 11.08.2021, 16.10.2021.
7. Notice of Proposed direction issued by the RSEO, Bengaluru City dated 25.10.2021.
8. Reply submitted by MEG Headquarters vide their letters dated 22.11.2021.
9. Board Office memo dated 14.12.2021.
10. Inspection of MEG training institute by the Officers of this Office on 20.12.2021
11. Letter submitted by MEG Headquarters dated 04.01.2022 (received on 25.01.2022).

With reference to the above, as per Hon'ble NGT Order dated 10.06.2021 in the matter of OA 54 of 2016 (SUO Moto by NGT V/s Govt. of Karnataka and Others), the MEG 'Training Institute' was inspected by the Joint Committee on 14.05.2020. As per the observations made by the committee during the inspection, the report dated 10.08.2020 was filed before Hon'ble NGT. As per the records of Regional Office Bengaluru City East, M/s MEG & Center authorities have established and operating 100 KLD STP to treat the sewage generated from various building within the institute without obtaining permission from the Board.

Further, the total water consumption in the MEG is about 5400 KLD and sewage generation is about 4300 KLD. Whereas the existing capacity of the STP is 100 KLD. The balance untreated sewage is disposed into BWSSB UGD/gardens etc. As per the directions of Hon'ble NGT order cited under ref (4) and recommendations of Joint Committee, Regional Office Bengaluru City East has addressed a letter to MEG Center for making application for obtaining permission for operation of existing 100 KLD STP. M/s Garisson Engineers (North) has submitted a reply to this Office notice and stated that, they are in the process of making application for obtaining permission from KSPCB.

Also, as per recommendations of Hon'ble NGT dated 23.09.2021 in the matter of OA 54 of 2016 (SUO Moto by NGT V/s Govt. of Karnataka and Others), environmental compensation

of Rs.2,94,60,000/- was imposed for non-compliance of the discharge standards in 100KLD STP operated by MEG and it is also directed that M/s Madras Engineering Group and Centre shall apply for consent for operation of existing STP and to construct an additional STP to treat 4200 KLD of sewage generated from MEG Centre in time bound manner. As the MEG authorities have not taken steps for making application for obtaining CFE/CFO from Board, RSEO, Bengaluru City has issued NPD cited under ref (7).

In the meantime, M/s MEG & Center authorities have submitted reply on 11.08.2021, 16.10.2021, 22.11.2021, 20.12.2021 which is not acceptable and as per the relay letter stated that, the sewage generated from MEG and centre is only 1800 KLD, out of which STP 100 KLD is operating and rest of 1200 KLD STP are under planning and will be established soon. Further stated that, to obtain CFE and CFO for STP, in the consent fee structure nowhere mentioned that, Army establishments needs to take prior consent and deposit fees, Also informed that Military Engineer services is a not profit central Govt department under Ministry of Defence which provided essential services to the Armed forces and defence establishments. Also stated that , as the non-applicability of the fee structure being a non-industrial organization, the requirement of payment of fees for establishment and running of STPs is not justified and requested to reviewed the decision on applicability of fee payments.

Now, the authorities of M/s MEG & Center in the letter dated 04.01.2022 informed that, they have planned STP's for Bengaluru Military Station in two phases (ie., Phase-I, Phase-II) and Phase-I is approved by Integrated Headquarters of Ministry of Defense (Army) on 31.03.2020, after which planning for execution commenced immediately. They have selected about 22 locations and total capacity to treat sewage 5285 KLD with STP's of various capacities. Copy of the letter is enclosed for kind reference.

Further, M/s MEG & Center authorities have requested that, in the consent fee structure, there is no provision for Army Establishments/Stations in Karnataka taking prior consent & depositing fees for operation of STP's. Also Military Engineer Service is a not-for profit Central Govt. Department under Ministry of Defense which provides essential services to the Armed Forces & Defence Establishments. And in view of the non-applicability of the fee structure being a non-industrial organization, the requirement of payment of fees for establishment and running STP's is not justified or may be urgently reviewed at KSPCB end. Also requested to issue No Objection certificate for the 22 STP's of overall capacity 5285 KLD without any fee as this is a transaction between two Govt. Agencies.

In view of the above, the request letters submitted by the authorities are enclosed alongwith this letter for your kind reference. The unit authorities are claiming that, since there is no provision for consideration of consent fees in case of Army Establishments/Stations in Karnataka, hence the same cannot be justified. The authorities have requested to provide a provision for Army Establishments/Stations in Karnataka. Also they are requesting for issue of NOC without any Consent fees, since Military Engineer Service is a not-for profit Central Govt. Department under Ministry of Defence which provides essential services to the Armed Forces & Defence Establishments.

It is requested give concurrence on the consent fee structure to be considered for Army Establishments/Stations in Karnataka and issue of NOC without any fees as per the request submitted by the authorities.

This is for your kind information and needful.


ENVIRONMENTAL OFFICER
BANGALORE CITY EAST





NO OBJECTION CERTIFICATE FOR 'CONSENT TO OPERATE' SEWAGE TREATMENT PLANT AT BANGALORE MILITARY STATION

Sir,

1. Please refer :-

- (a) This Headquarter letter No 19000/29/AMWP/STP/21-22/Q3W dt 11 August 2021 (copy attached).
 (b) This Headquarter letter No 19000/29/AMWP/STP/21-22/Q3W dt 16 October 2021 (copy attached).
 (c) This Headquarter letter No 19000/29/AMWP/STP/21-22/Q3W dt 20 December 2021 (copy attached).

2. STPs are planned for Bengaluru Military Station in two phases (i.e. Phase-I & Phase-II) and Phase-I is approved by Integrated Headquarters of Ministry of Defence (Army) on 31 March 2020, after which planning for execution commenced immediately. The locations selected are as under:-

Ser No	STP Locations	Capacity KLD
(a)	Feild Marshal Cariappa Colony (Cubbon Road) ✓	400
(b)	Marshall Barrack (Dickenson Road) ✓	200
(c)	56 Coy ASC (Supply) (Cubbon Road) ✓	100
(d)	515 Tech Area (515 Military Canteen) <i>Trinity Circle</i>	100
(e)	515 Military Wing (515 Military Canteen) <i>Trinity Circle</i>	200
(f)	Harish Barrack & Separated Family Accommodation (515 Military canteen) <i>Trinity Circle</i>	100
(g)	CMP Centre & School (Neelasandara) ✓	400
(h)	Vannarpet Non Commissioned Officers (NCO) Colony ✓	300
(j)	Training Battalion III, Madras Engineer Group & Centre (Banaswadi) ✓	400 ✓
(k)	Chaudhary Line & Army Digital Mapping Centre (Chikka Banaswadi) ✓	200
(l)	Tarapore Officers Colony/Promenade Officers Colony/MEG Officers Mess (Promenade Road) ✓	100
(m)	Baird Barracks (Dickenson Road) ✓	360
(n)	Sandip Unnikrishnan Officer Enclave (Dickenson Road) ✓	35
(o)	Senior Officer Colony (Dickenson Road) ✓	60
(p)	Gun Troops Officer Colony (Old Airport Road) ✓	190
(q)	Rashtriya Military School (Neelasandra) ✓	150
(r)	Controller Defence Account (Victoria Road) ✓	520
(s)	Vanarpet Officer Colony (Victoria Road) ✓	100
(t)	Domlur (Domlur Village) ✓	200
(u)	Meanee Line (Near Maya Bazar) <i>Opp Ulmor Lake</i> ✓	670
(v)	Assaye Line and Field Marshal Manekhsaw Enclave (John's Road) ✓	200
(w)	RC Line (Jeevanhalli) ✓	300

Handwritten signature and date:
 25/1/22
 03/1/22



3. A fee structure has been fixed to accord No Objection Certificate for "Con. Establish" STPs. It is once again reiterated that with regard to the proposal for taking cons. for establishment & operation of STPs and subsequent fee structure, there is no provision for Army Establishments/Stations in Karnataka taking prior consent & depositing fees before operationalising STPs. It is once again intimated that Military Engineer Services is a not-for-profit Central Govt. Deptt under Ministry of Defence which provides essential services to the Armed Forces & Defence Establishments.

4. In view of the non-applicability of the fee structure being a non-industrial organization, the requirement of payment of fees for establishment and running of STPs is not justified and may be urgently reviewed at your end.

5. Hence, you are requested to issue No Objection Certificate for above mentioned STP without any fee as this is a transaction between two Govt Agencies (Central & State Govt) at the earliest.

6. A favourable action is requested please.

Yours faithfully,



(Shouvik Sen)
Colonel
Colonel Quartermaster
for General Officer Commanding

Copy to:-

Additional Chief Secretary (UDD)
Govt of Karnataka,
Vikasa Soudha
Bengaluru -560001

Bengaluru Water Supply & Sewage Board
Cauvery Bhavan, 2nd Floor, K G Road,
Bengaluru, Karnataka-560009

HQ DB Area (Q Wks)

MEG & Centre

CWE (Army) Bengaluru

GE (North) Bengaluru